

कबूल किया है कि जो सिफारिशों की गई थीं उन पर केवल उनका ध्यान दिलाया गया है, उन पर अमल नहीं हुआ तो क्या वह विश्वास रखते हैं कि अगली जुलाई तक दिल्ली में फिर बिजली का संकट नहीं आजायेगा और यदि वह आता है तो उसका सामना करने के लिए क्या तैयारी की जा रही है ?

हाकिम मुहम्मद इब्राहीम : मैं नहीं समझता कि वह मुसीबत फिर आयेगी । मैं समझता हूँ कि अब वह नहीं आयेगी लेकिन फिर भी हमको हर एक किस्म की अहतियात बतानी चाहिए और हर एक सिचुएशन को फेस करने के वास्ते पूरी तरह तैयार रहना चाहिए ।

Shri Bhagwat Jha Azad: May I know whether the Dams Committee was set up after the study of the recommendations of the Kumar and Dharma Vira Committee or whether those recommendations were not taken into consideration at all? What was the stage?

Hafiz Mohammad Ibrahim: That is a matter of dates. I cannot remember all the dates to reply to this question.

Shri Bhagwat Jha Azad: We only want to know whether the Government gave any consideration to the recommendations of the Kumar and Dharma Vira Committees and whether, after considering those recommendations, they felt any necessity for a third committee, or whether the committees were only being set up one after the other.

Hafiz Mohammad Ibrahim: There is a basic error in the question. The Government are not considering it; it is not the Government which had to take any action on the basis of any recommendation of any committee. There are other authorities.

Mr. Speaker: Shri Inder J. Malhotra.

Shri Bhagwat Jha Azad: Are we to understand that Government is absolute

ed of the responsibility for any crisis in Delhi?

Mr. Speaker: Order, order. I have called Shri Inder J. Malhotra.

Shri Inder J. Malhotra: What main recommendations of the committee have been passed on to the concerned authorities for implementation?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): Last time, while I answered this question, we placed a detailed statement as to what action was taken.

Shri D. C. Sharma: May I know if any arrangements had been arrived at between the Punjab Government and the Delhi Electric Supply Undertaking as a result of these committees?

Hafiz Mohammad Ibrahim: It is not known, but I will obtain that information for the hon. Member.

Mr. Speaker: Next question.

Shri Bhagwat Jha Azad: Is the Ministry of Power powerless in the question of power?

Mr. Speaker: Order, order. I have called the next question.

दण्डकारण्य परियोजना के लिए विशेषज्ञ समिति

*१६४. श्री विभूति मिश्र : क्या निर्माण, आवास तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने दण्डकारण्य परियोजना क्षेत्र के विकास की रूपरेखा के संबंध में सुझाव देने के लिये एक विशेषज्ञ समिति स्थापित करने का निर्णय किया है; और

(ख) यदि हां, तो उसका ब्योरा क्या है ?

निर्माण, आवास तथा पुनर्वास मन्त्रालय में उपमन्त्री (श्री पू० शे० नास्कर) : (क) और (ख) दण्डकारण्य डैवलपमेंट अथोरिटी

से हाल ही में एक परियोजना रिपोर्ट प्राप्त हुई है और उसकी पड़ताल की जा रही है। इस रिपोर्ट की पड़ताल हो चुकने पर यह तय किया जायेगा कि उसकी और बारीकियों में जाने के लिए विशेषज्ञ समिति की आवश्यकता है या नहीं।

[(a) and (b). A project report has recently been received from the Dandakaranya Development Authority and is under examination. After the Report has been examined it will be decided whether an Expert Committee to go into it further would be necessary or not.]

श्री विभूति मिश्र : मैं यह जानना चाहता हूँ कि क्या उस एक्सपर्ट कमेटी ने कोई ऐसी रिपोर्ट दी है, जिसके आधार पर पश्चिमी बंगाल में अभी भी रह रहे रेफ्यूजीज को यह लालच हो कि हम दण्डकारण्य में जाकर बस जायें।

निर्माण, आवास तथा पुनर्वास मन्त्री (श्री मेहरचन्द खन्ना) : इस रिपोर्ट का उससे कोई सम्बन्ध नहीं है। यह रिपोर्ट तो इस लिए है कि हम दण्डकारण्य के लिए बड़े पैमाने पर एक मास्टर-प्लान बनायें, ताकि सिर्फ शरणार्थियों का ही सवाल न हो, बल्कि एक बड़ी स्कीम बने। ये दोनों अलग बातें हैं।

श्री विभूति मिश्र : दण्डकारण्य के लिए जो बड़े पैमाने पर स्कीम बनाई जा रही है, क्या उस के अन्तर्गत वहाँ पर कोई कारखाने चलाए जायेंगे, ताकि वहाँ के लोगों के लिए रोजी-रोटी का इन्तजाम हो ?

श्री पू० शे० नास्कर : कारखाने भी लगेंगे।

श्री गु० सि० मुत्ताफिर : मैं यह जानना चाहता हूँ कि जिस मकसद के लिए दण्डकारण्य का प्राज्ञेन्द्र बनाया गया था, उसमें कितनी कामयाबी हुई है और इस

वक्त तक वहाँ पर ईस्ट पंजाब या ईस्ट बंगाल से कितने रेफ्यूजीज बस गए हैं।

श्री मेहरचन्द खन्ना : जहाँ तक इस स्कीम का ताल्लुक है, वह काफी कामयाब हुई है। ईस्ट पंजाब से वहाँ पर कोई आदमी नहीं जा रहा है। फिलहाल यह स्कीम ईस्ट पाकिस्तान के शरणार्थियों और ट्राइबल पापुलेशन के लिए है।

Shri D. C. Sharma : The Dandakaranya Project is going to have a master plan like the Delhi master plan. May I know how long it will take for the master plan to be completed and what will be the total outlay of this master plan as adumbrated by the committee which has been appointed?

Shri Mehr Chand Khanna : The Delhi master plan is under the administrative control of my colleague, the Health Minister. I only deal with the Dandakaranya master plan. It will take some time before the plan is ready. It will be very difficult for us to say what the financial undertaking of that plan is going to be under the present emergency.

Dr. Ranen Sen : Recently a report appeared in Calcutta newspapers and it was also raised in the West Bengal Assembly, that though all the refugee camps have been abolished in West Bengal, the schemes are not yet ready in Dandakaranya and as a result of that both the West Bengal Government and the refugees are in trouble. Is it not a fact that this is due to the failure of the Dandakaranya Authority that such a bungling has occurred?

Shri Mehr Chand Khanna : The camps were closed more than a year ago. The refugees living in the camps were first given 30 days, then 60 days, then 150 days and then 365 days to go to Dandakaranya. Those who went, we took them there. Those who did not go were given some sort of gratuity and dole. There is no difficulty about the implementation of the Dandakaranya scheme; the West Bengal Government and the Government of

India are working the scheme hand in hand.

Food Adulteration

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 Shri Hem Raj:
 Shri P. R. Chakraverti:
 Shri Surendra Pal Singh:
 Shri Sidheshwar Prasad:
 Dr. L. M. Singhvi:
 Shri Basappa:
 Shri Berwa Kotah:

Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No. 212 on the 7th August, 1962, and state:

(a) whether the Central Committee for Food Standards have considered the suggestions and recommendations of the sub-committee appointed by it; and

(b) if so, its decisions and how Government propose to implement them?

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): (a) and (b). A statement is laid on the Table of the House.

STATEMENT

Certain suggestions received for amending the Prevention of Food Adulteration Act, 1954, were examined by a sub-committee of the Central Committee for Food Standards. The sub-committee, however, did not place the matter before the Central Committee for Food Standards, as in the meantime, the Planning Commission had appointed an *ad-hoc* sub-committee to consider the question of making suitable amendments to the said Act.

On the basis of the recommendations made by the sub-committee appointed by the Planning Commission, the Government propose to promote suitable legislation to make the Prevention of Food Adulteration Act, 1954 more effective.

Shri Hem Raj: In the statement it is said that an *ad hoc* committee was appointed by the Planning Commission to make suitable amendments to

the Prevention of Food Adulteration Act. May I know what are the main recommendations of that committee?

Dr. D. S. Raju: The main recommendations are five. 1. Representation of the Central Food Standard Committee; representation of the Indian Standards Institution and also the Directorate of Marketing and Inspection, Municipal Corporation, etc. 2. Security deposit by the vendor along with the licence fee and forfeiture of the same on the impeachment of the conditions of the licence. 3. More stringent punishment under section 16 of the Act to the offenders. 4. A minimum fine of Rs. 500 in the case of first offence. 5. Administration of the Act by the Central Government.

Shri Hem Raj: In view of the fact that almost all the foodstuffs are being adulterated and, also, in view of the fact that the manufacturers and the wholesale dealers go scotfree and most of the inspection staff are in collusion with them, may I know what steps the Government are taking to eradicate this evil?

The Minister of Health (Dr. Sushila Nayar): Sir, it is very difficult to accept the wholesale proposition that everybody is adulterating and everybody is in collusion with the adulterators. It is true that the problem is of a sizeable magnitude. My colleague has already stated that we have a proposal to amend the Act and tighten the necessary clauses so as to have better implementation and deterrent punishments.

Shri P. R. Chakraverti: How is it that the recommendations of the sub-committee appointed by the Central Committee for foodstuff for a specific purpose have been shelved aside awaiting the findings of another committee?

Dr. D. S. Raju: It is true that the Central Committee appointed a sub-committee. But meanwhile the Plan-